

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

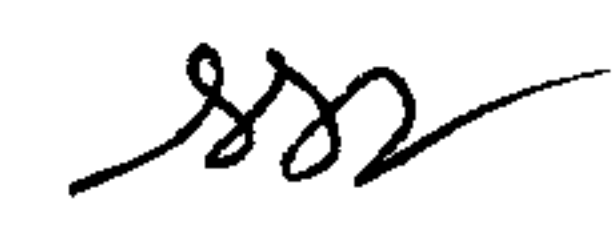
Co. Appeal No. 310/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2018**

Name of the Company: Narendra Agrawal
(Suhyog Event Management Pvt. Ltd)
V/s.
Registrar of Companies, MP.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHILPESH DALAL	PCS	PETITIONER	
2.				

ORDER

PCS Mr. Shilpesh Dalal is present for the Petitioner.

Representation of the ROC is received.

No representation received from the Income Tax Department even after the issuance of notice. The company has filed income tax return since incorporation.

The order is reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 24th day of August, 2018